CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. No. 190/2005
In
OA. No. 2504/2004

New Delhi, this the 21st day of September, 2005

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Amit Sharma,
Son of late Mahendra Pal Sharma,
R/o Quarter No.419, Lancer Road,
Timarpur,
Delhi-110 054.   ...   Applicant.

Versus

1.   Union of India,
        through the Secretary,
        Ministry of Defence,
        South Block, New Delhi-110 001.

2.   Controller General of Defence Accounts,
        West Block-V, R.K. Puram,
        New Delhi-110 005.

3.   Shri S.C. Luthar,
        Dy. Finance Controller (Co-ordination),
        Coordination Dept. Ministry of Defence,
        South Block, New Delhi-110 001.   ...   Respondents.
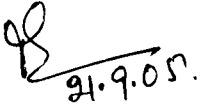
O R D E R (By Circulation)

This RA has been filed by the applicant against the order dated 13.7.2005, on the ground that he could not appear on 13.7.2005 as the proxy counsel had wrongly recorded the date as 30.7.2005 instead of 13.7.2005 when the case was last listed on 3.6.2005.   It is thus stated that it is a bona fide mistake on the part of counsel in recording the date, due to which he did not appear on 13.7.2005 to argue the matter. Therefore, applicant has prayed that the order may be recalled and the matter be reheard.

2.   He also submitted that medical examination and police verification regarding the candidate's antecedents, etc. are to be initiated only after the final approval for compassionate appointment by the competent authority is obtained, which aspect has not at all been considered by the Tribunal.

3. I have perused the Review Application and find that no good ground has been made out by the applicant for reviewing the order dated 13.7.2005. Simply because counsel for the applicant could not appear, on 13.7.2005, it is no ground to review the order dated 13.7.2005. The order dated 13.7.2005 is a detailed order dealing with all the aspects, therefore, if applicant is aggrieved by the said order, his remedy lies elsewhere. Review is not the remedy. Accordingly, Review Application is rejected in circulation.

(MRS. MEERA CHHIBBER)
MEMBER(J)

'SRD'